

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5438
ANSWERED ON:13.12.2010
DEEN DAYAL DISABLED REHABILITATION SCHEME
Thomas Shri P. T.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it has come to the notice of the Government that the grant-in-aid under Deen Dayal Disabled Rehabilitation Scheme is not being released on time;
- (b) if so, the details thereof and the reasons therefor;
- (c) the measures being taken by the Government for timely release of grants;
- (d) whether the Government proposes to enhance the honorarium paid to the special school teachers; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) and (b) Release of funds under Deendayal Disabled Rehabilitation Scheme (DDRS) is an ongoing process and subject to timely receipt of proposals from the State Governments, complete in all respects. Delay occurs due to various reasons including late receipt of proposals duly recommended by the State Governments, deficiencies in documents submitted alongwith the proposals, complaints against some organisations etc.

(c) The following measures are taken for timely release of grants:

- (i) Notional allocation is intimated to the States/UTs at the beginning of the financial year with a request to recommend complete proposals from the Non-Governmental Organisations(NGOs).
- (ii) Grant-in-aid Committee at the State level has been set up for effective monitoring so that complete proposals with recommendations of the State Government are received in time.
- (iii) Position of receipt of proposals from the State Governments and the processing thereof is reviewed at regular intervals.
- (iv) The performance under the scheme is also reviewed with the concerned Secretaries of the State Governments with a view to reducing delays.

(d) and (e) The Government has revised the cost norms for honoraria, recurring items and non-recurring items of expenditure and the revised norms are effective from 01.04.2009. The revised rate of honoraria for Special School teachers is as under:

S.No	Post	Pre-revised rate of honorarium (in Rs.)	Revised rate of honorarium (in Rs.)
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1.	Principal/Headmaster of Secondary/Middle School	6000	8200
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2.	Special Teacher	5000	6900
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3.	Trained Graduate Teacher/ Headmaster of Primary School	4200	5800
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4.	Assistant Teacher	2800	3800
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